

2/6

मुख्य नियम (प्रति वर्ष दो बार) द्वारा दिया गया नियम विवरण विभाग द्वारा दिया गया नियम विवरण

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR.
COPY OF ORDER DATED 04.04.2007.PASSED IN

M.A. No. 56 of 2007 in O.A. no. 280 of 2006

Mr. Aminudeen Vs. Union of India and Others

Date of Order

4.4.2007

Mr. Y.K. Sharma, Advocate, present on behalf of the applicant.



Through this M.A. applicant wants to place on record an order passed by the department in response to an application filed by the applicant under R.T.I. Act, by which the respondents have rejected his prayer and the applicant was advised to file an appeal against the said order. The applicant has preferred an appeal to the competent authority. The competent appellate authority has also rejected the appeal giving the reasons that the information asked for by the applicant cannot be disclosed to him under the provisions of the R.T.I. Act (excluding under section 8 (1)(j) of the R.T.I. Act) so now question arises as to whether it is relevant for the purpose of determining the real questions involved in the O.A. On examination of the O.A. we find that the applicant has challenged the selection and appointment of the respondent no. 4 and the information denied by the department under R.T.I. Act is not at all relevant for determining the question involved in the O.A. and as such the M.A. seeking amendment of the O.A. is rejected.

Sd/-
[R.R.Bhandari]
Member[A]

Sd/-
[Kuldip Singh]
Vice Chairman

CERTIFIED TRUE COPY
Dated.....

अधिकारी विवरण (प्रमाणित)
नाम: _____ नंबर (Judi.) _____
पद: _____ दर्जनिकरण
Central Administrative Tribunal
मुख्य नियम विभाग, जोधपुर
Jodhpur bench, Jodhpur,